

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 410**  
**IA/87/ND/2024 in IB/429/ND/2021**

**IN THE MATTER OF:**

|                  |     |            |
|------------------|-----|------------|
| IFCI Ltd         | ... | Applicant  |
| Versus           |     |            |
| Ram Kishor Arora | ... | Respondent |

**Under Section 95 of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |  |
|--------------------|--|
| For the Applicant  | : Adv. Amish Tandon, Adv. Anushree<br>Kulkarni, Adv. Vaishnami |
| For the Respondent | : Adv. Lokesh Malik  |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Anushree Kulkarni, Ld. Counsel for the Applicant as well as Mr. Lokesh Malik, Ld. Counsel for the Respondent/Personal Guarantor are present through VC. It is submitted by Counsel for the Applicant that the appeal was filed against the order dated 15.12.2023 passed by this Tribunal. The Hon'ble NCLAT had dismissed the appeal filed by the Respondent vide order dated 12.07.2024. Counsel for the Respondent seeks some time. Ld. Counsel for the Applicant is directed to serve the notice of hearing on the Counsel for the RP. List the matter on **12.08.2024** for further proceedings.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**